COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 218 OF 2016

Dated: 4th August, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)

In the matter of:

Hindustan Petroleum Corporation Ltd.

....Appellant(s)

Vs.

Petroleum & Natural Gas Regulatory Board & Anr.Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Mr. Manu Seshadri

Counsel for the Respondent(s) : Mr. Rajinder Kaul

Mr. Sumit Kishore for R.1

Mr. Rajat Navet for R.2

ORDER

We have heard learned counsel for the parties for some time. We feel that an amicable settlement can be arrived at by the parties if efforts are made. We, therefore, direct the appellant to approach Respondent No.1-Board with a representation for conciliation. We feel that Respondent No.2 should also join the effort. We request the Board to make efforts to arrive at some amicable settlement if possible. Let this exercise be conducted within a period of six weeks from today.

List the matter on <u>22.09.2017</u>

(B.N. Talukdar)
Technical Member (P&NG)
Ts/vq

(Justice Ranjana P. Desai) Chairperson